

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH, BENGALURU**  
*(Through Video-Conferencing Mode (Hybrid))*

**ITEM No.27**  
**C.P.No. 27/BB/2021**

**IN THE MATTER OF:**

Mr. Akarapu Om Yeshwanth & Ors. ... Petitioners  
Vs.  
M/s. Startups Club Services Pvt. Ltd. ... Respondent

**Order under Section 213 of Companies Act, 2013**

**Order delivered on: 30.05.2024**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri S. Ravikumar  
Respondent No.15 : Shri Vijaya N  
For the ROC/R-17 : None

**ORDER**

1. Heard the Ld. Counsels for the Petitioner and the Respondent No.15. None appeared for Respondent No.17/ROC.
2. It is noticed that the Respondent Nos. 15 & 17 have not yet complied with the order dated 15.01.2024. Therefore, they are directed to file the same, within a period of two weeks', after duly serving the copy on the other side. The Petitioner shall file rejoinder, if any, thereto within one week, after duly serving the copy on the other side.
3. **List the case on 25.07.2024.**

**-Sd-**  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**(T. KRISHNAVALLI)**  
**MEMBER (JUDICIAL)**